

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 558 of 1996.

Present: Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.

Hon'ble Mr. M.S.Mukherjee, Administrative Member.

SMT.RENUKA BOSE, wife of Late Bijoy Singh Bose, aged about 4 years, residing in the House of Sri Nilmoni Karmakar at Kapasbaria, PO:Bera, P.S. Chanditala, District: Hooghly.

...APPLICANT.

-Versus-

1. UNION OF INDIA, service through the Secretary of Railways, New Delhi.
2. THE CHAIRMAN, Railway Board, New Delhi.
3. THE GENERAL MANAGER, Eastern Railway, Fairlie Place, Cal-1.
4. THE DIVISIONAL RAILWAY MANAGER, Howrah Division, Howrah.
5. THE CHIEF WORKS MANAGER, C&W, Workshop, Eastern Railway, Liluah, District: Howrah.

....RESPONDENTS.

For the petitioner: Mr.M.Palit, counsel.

For the respondents: Mr.P.K.Arora, counsel.

Heard on: 09-01-97.

Ordered on: 09-01-97.

O R D E R

A.K.Chatterjee, V.C.

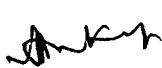
The petitioner has made the instant application for appropriate direction for her appointment on compassionate ground as her husband Bijoy Singh Bose, who was ^a Shop P.H. under the Chief Works Manager, C&W, Workshop, Eastern Railway Liluah, died ~~in~~ harness on 16.12.95. In the application,

the petitioner had also ~~made~~ prayed for granting of certain other reliefs relating to payment/widow pension, release of the amount of provident fund, gratuity etc.

Mr. Palit, 1d. counsel for the petitioner states on instructions from ~~his~~ client, who is present, that his client does not pray ^{for} any relief except one regarding ~~pay~~ appointment on compassionate ground.

Mr. Arora, 1d. counsel for the respondents states that no instruction was received by him regarding filing of reply. We, however, find that several opportunities have already been given for filing reply. and in such situation, we do not consider it necessary to give further adjournment for filing reply.

Hearing the 1d. counsel for both the parties and on perusal of the application and annexures, we find that the petitioner had made a representation to the authorities on 15th March, 1996 seeking appointment on compassionate grounds which, according to the petitioner, is still pending. Further representations were also made subsequently to which also the petitioner received no reply from the respondents till date. In such situation, we dispose of the application with ~~the~~ direction upon the respondents, particularly upon the respondent no. 5 herein, to dispose of the representations filed by the petitioner on 15th March, 1996 at page 16 to this petition within two months from the date of communication of this order. In case no appointment on compassionate ground is given, a speaking order shall be passed which shall be communicated to the petitioner. Petitioner is also given liberty to file a fresh OA regarding the reliefs not pressed in this application. We pass no order as to costs.


(M.S. Mukherjee)
Member (A)


(A.K. Chatterjee)
Vice-Chairman.